

SUPREME COURT OF INDIA

Re: Reconsideration of the proposal of transfer of Mr. Justice Munishwar Nath Bhandari, Judge, Rajasthan High Court.

This Collegium, vide Minutes dated 15th January, 2019 proposed transfer of Mr. Justice Munishwar Nath Bhandari, Judge, Rajasthan High Court, in interest of better administration of justice, to Allahabad High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Mr. Justice Munishwar Nath Bhandari vide representations dated 18th and 23rd January, 2019 (copy placed below), for the reasons stated therein, has requested to defer his proposed transfer for the time being for further consideration in future.

The Collegium has carefully gone through the aforesaid representations and taken into consideration all relevant factors including his request to defer his proposed transfer for the time being for further consideration in future. On reconsideration, the Collegium is of the considered view that it is not possible to accede to his request. The Collegium, accordingly, reiterates its

recommendation dated 15th January, 2019 for transfer of Mr. Justice Munishwar Nath Bhandari to Allahabad High Court.

(Ranjan Gogoi), C.J.I.

(A.K. Sikri), J.

(S.A. Bobde), J.

(N.V. Ramana), J.

(Arun Mishra), J.

New Delhi,
February 19, 2019.

